

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 303
(IB)-661(PB)/2021
New IA-3167/2024

IN THE MATTER OF:
DBS Bank Ltd (DBIL)

... **Appellant/Petitioner**

Versus

M/s. Vyam Technologies Ltd.

... **Respondent**

Under Section: 7 of (IBC) CIRP

Order delivered on 02.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. PBA Srinivasan, Mr. V. Aravind, Ms. Srishti Bansal, Mr. Sumit Swami Advocates in IA-3167/2024

For the Suspended Director : Adv. Ashutosh Thakur, Adv. Gunjesh Ranjan

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3167/2024: Issue notice to RP. Mr. Sumesh Dhawan, Ld. Counsel for the RP accepts notice and seeks an opportunity to file reply to the application. Allowed.

Let the reply be filed within two weeks.

list on 06.08.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)